

(2)

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.1517 / (MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES: The Greater Bombay Co-Operative Bank Ltd.  
V/s.  
Dhanashree Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
01.	Abbas Mandvinala 1/5 Ramal-Shah & Co.	Adv for Petitioner	

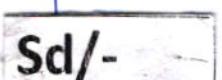
ORDER

CP 1517/I&BP/NCLT/MB/MAH/2017

On the proof of service placed by the Petitioner herein, it appears that the service has not been done as envisaged under Adjudicating Authority Rules whereby the Petitioner is hereby directed to communicate next date of hearing to the Corporate Debtor as envisaged under Adjudicating Authority Rules and file proof of service on next date of hearing.

List this matter for hearing on 2.2.2018.

  
V. NALLASENAPATHY  
Member(Technical)

  
B. S. V. PRAKASH KUMAR  
Member (Judicial)